

ACT NO. VII OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 25th
February, 1920.)An Act further to amend the Indian Tariff
Act, 1894.

WHEREAS it is expedient further to amend the VIII of 1894.
Indian Tariff Act, 1894; It is hereby enacted as
follows:—

Short title.

1. This Act may be called the Indian Tariff
(Amendment) Act, 1920.

Amendment of
Schedule II,
Act VIII,
1894.

2. In Schedule II of the Indian Tariff Act, 1894, VIII of 1894,
as subsequently amended, for item 45 the following
shall be substituted, namely:—

"45	Subject to the exemptions specified in No. 10—	Each	Rs.	
	(1) Firearms other than pistols, including gas and air-guns and rifles.	Each	15	
	(2) Barrels for the same, whether single or double.	"	15	
	(3) Pistols, including automatic pistols and revolvers.	"	15	
	(4) Barrels for the same, whether single or double.	"	15	
	(5) Main springs and magazine springs for firearms, including gas guns and rifles.	"	5	
	(6) Gun stocks and breech blocks.	"	8	
	(7) Revolver-cylinders, for each cartridge they will carry.	"	2	
	(8) Actions (including skeleton and waster) breech bolts and their heads, cocking pieces and locks (for muzzle loading arms).	"	1	
	(9) Machines for making, loading, or closing cartridges for rifled arms.	<i>Ad valorem.</i>	20	} or 20 per cent. <i>ad valorem</i> , whichever is higher.
	(10) Machines for capping cartridges for rifled arms.	<i>Ad valorem.</i>	20	} per cent."